

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

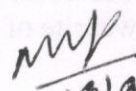
No. K.13015/01/2019-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 19th September, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Kausik Chanda, to be an Additional Judge of the Calcutta High Court, for a period of two years with effect from the date he assumes charge of his office.


19/9/2019

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

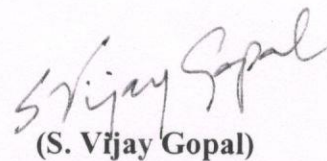
The Manager,
Government of India Press,
Minto Road, New Delhi.

No. K. 13015/01/2019-US.II

Dated 19.09.2019

Copy to:-

- 1 Shri Kausik Chanda, C/o The Registrar General, Calcutta High Court, Kolkata.
- 2 The Secretary to the Governor of West Bengal, Kolkata.
- 3 The Secretary to the Chief Minister of West Bengal, Kolkata.
- 4 The Secretary to the Chief Justice, Calcutta High Court, Kolkata.
- 5 The Chief Secretary, Government of West Bengal, Kolkata.
- 6 The Registrar General, Calcutta High Court, Kolkata.
- 7 The Accountant General, West Bengal, Kolkata.
- 8 The President's Secretariat, (CA.II Section), New Delhi.
- 9 PS to Principal Secretary to the Prime Minister, New Delhi.
- 10 Registrar (Conf.), O/o Chief Justice of India, 5 Krishnamenon Marg, New Delhi.
- 11 PS to ML&J/PPS to Secretary (J)/JS(RK))/DS(S)/S.O.(Desk)
- 12 Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).


(S. Vijay Gopal)

Under Secretary to the Government of India
Tele: 23382978